

29

2 (A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	20.7.95	<p>Adjourned to 21.7.1995 for orders at the request of Sr. Standing Counsel Shri Ashok Mishra, along with</p> <p>MEMBER (ADMINISTRATIVE)</p> <p>MEMBER (JUDICIAL)</p>	<p>OA. No. 2 dt. 22.5.95</p>
4	21.7.95	<p>Heard Shri P.C. Acharya, learned counsel for the petitioner, who submits that a representation was duly submitted to the Chief General Manager, Telecommunications, Bhubaneswar, on 30.5.1995, in pursuance of the directions contained in our order No.2 dated 22.5.1995. Shri U.B. Mohapatra, learned Additional Standing Counsel denies the receipt of such representation. The applicant is, therefore, directed now to submit a fresh representation by Registered Post within one week to the Chief General Manager, Telecommunications, Bhubaneswar, from to-day and the same shall be disposed of by the C.G.M.T., Bhubaneswar within two weeks from the date of receipt of such representation. Until the disposal of the representation, the transfer of the applicant is stayed, already been if he has not relieved.</p>	<p>A copy of order dt. 22.5.95 may be given to the applicant counsel.</p> <p><u>Copy</u> 22/5-6/22.5 A.O.</p>

R.K. Bandy copy
Received 22-5-95

~~Office with copy of order dt. 22.5.95 may be sent to OA.P. post by regd. post A.D.~~

~~Post 31/5~~

~~OA. No. 2
dt. 22.5.95
may be seen.~~

~~for further orders.~~

~~Post 19/7 1995 B. encl.~~

MEMBER (ADMINISTRATIVE)

MEMBER (JUDICIAL)